

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) In line with purchase policy approved by the Board of Directors of Kendriya Bhandar, they are purchasing Pulses in bulk quantity through limited tenders invited from registered suppliers, normally on fortnightly basis for resale purposes. Registration of suppliers for pulses is a continuous process in Kendriya Bhandar.

(c) and (d) The CVC has informed that it has received one complaint from a MP regarding purchase through limited tender in Kendriya Bhandar and the same was forwarded to Department of Personnel and Training (DoPT) for necessary action. DoPT has since furnished report thereon to CVC.

(e) The rates and samples of various varieties of pulses received from registered suppliers against limited tenders are examined by a Purchase Committee consisting of Deputy General Manager (Operation), Assistant General Manager (Grocery), Purchase and Sales Executive (Grocery), Quality Control Officer, Incharges of grocery godowns/Institutional Supply Unit (ISU). Recommendations of the Committee are submitted to the Managing Director, Kendriya Bhandar for approval.

#### **Misuse of RTI Act**

103. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) the instances where the misuse of RTI Acts has infringed on individual privacy in the last five years;

(b) the number of RTI queries rejected which are not in public interest during the last five years; and

(c) whether Government is mulling to amend the RTI Act?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) A Public Information Officer is not obliged under the RTI Act, 2005 to give any citizen information which relates to personal information the disclosure of which has no relationship to any public activity, or interest, or which would cause unwarranted invasion of the privacy of the individual unless the Public Information Officers or the appellate authority, is satisfied that the larger public interest justifies the disclosure of such information.

(b) The Central Information Commission does not maintain such data.

(c) Privacy of individual is adequately protected under the RTI Act, 2005 and there is no proposal to amend the Act with respect to that.

#### **Amendment in RTI Act**

104. DR. T.N. SEEMA: Will the PRIME MINISTER be pleased to state:

(a) whether requests have been received from various quarters including the people's representatives for amendments in the Right to Information (RTI) Act so as to bring private banks, private schools and colleges, corporate, Public Private Partnership (PPP) projects and NGOs under the purview of the RTI Act;

(b) if so, the details thereof; and

(c) the follow-up action taken/being taken thereon?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) Requests have been received from various quarters and RTI activists for bringing private banks, private corporations, Public Private Partnership (PPP) Project, media, education institutions, etc. under the purview of the RTI Act, 2005.

(c) The RTI Act, 2005 is applicable to public authorities as defined under Section 2(h) of the Act, which include bodies owned, controlled or substantially financed by the Government and non-Government organizations substantially financed directly or indirectly by funds provided by the appropriate Government. Further, as per Section 2(f) of the Act, information relating to any private body, which can be accessed by public authority under any other law for the time being in force, is already within the purview of the RTI Act, 2005.

#### **Statistical information of poors**

†105. SHRI BHAGAT SINGH KOSHYARI: Will the PRIME MINISTER be pleased to state:

(a) whether Planning Commission and Ministry of Rural Development maintain the statistical information of the poors in the country;

(b) if so, the number of such households in each State of the country, caste-wise; and

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†Original notice of the question was received in Hindi.